CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s)

701 of 1993.

MPPLICANTS:Yesudas

v/s. RESPONDENTS:Director, ARDE, B'lore and others.

TO.

- 1. Sri.S.V.Narasimhan, Advocate,No.105/1, Balepet,Bangalore-53.
- 2. Sri.M.S.Padmarajaiah, C.G.S.C., High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunel, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 13-01-1994.

Issued on

DEPUTY REGISTRAR 31/1

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.701/93.

THIS THE 13TH DAY OF JANUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Sri Yesudas, Aged about 57 years, S/o. Sourinayagam, No.19/4, DRDO Complex, C.V. Raman Nagar, Bangalore - 560 093.

Applicant

(By Advocate Shri S.V. Narasimhan)

Va.

- The Director,
 Electronics & Radar Development
 Establishment (L.R.D.E.),
 C.V. Raman Nagar,
 Bangalore 560 093.
- 2. The Scientific Adviser to the Ministry of Decence and Director General Research & Development, Research & Development Organisation, Director of Personnel & Administration, Ministry of Defence, DHQ Post, New Delhi 110 011.
 Respondents

(By Advocate Shri M.S. Padmarajaish) Central Govt. Sr. Standing Counsel.

DRDER

Shri Justice P.K. Shyamsundar, Vice Chairman.

Having heard Shri Narasimhan for quite some time today and also on the previous occasion, we do not think it appropriate to pursue this matter. We think that in view of the fact that it is too late in this day for the court to go to the applicant's assistance, since Shri Narasimhan tells us that his client is due



for retirement in the usual course on the 31st January, 1994.

He cannot stake his claim for changing from the non-industrial to industrial orbit which we are told essentially predicates passing of some tests, etc., etc., at which he may or may not qualify. But, all those things apart, if his life span in the department is going to end within three weeks from today, it seems to us that this is a case in which we will have to deny any relief that can finally be granted after consideration of the application on merits as that step has become more than infructuous. Hence, this application is accordingly dismissed with no order as to costs.

Sdmun (T.V. RAMANAN) MEMBER(A)

(P.K.SHYAMSUNDAR)

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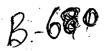
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ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE



REVIEW APPLICATION NO. 20/1994 IN 0.4.NO.701/93

MONDAY THIS THE ELEVENTH DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

Shri Yesudas, Aged about 58 years, No.C-19/4, DRDO Complex, C.V. Raman Nagar, Bangalore - 560 093

Applicant

(By Advocate Shri Biri Singh)

v .

- 1. The Director, Electronics & Radar Development Establishment (L.R.D.E.), C.V. Raman Nagar, Bangalore - 560 093
- 2. The Scientific Advisor to the Ministry of Defence and Director Central Research Development Organisation, Director of Personnel and Administration, Ministry of Defence, DHQ Post, New Delhi - 110 011 Respondents

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We posted this Review Application for being heard in the open court although we could have disposed it of in the Chamber itself. When this case was called today in the morning, Shri Biri Singhl learned counsel for the applicant was not present before us though the applicant himself was here and is here even now. The applicant requested that we should await the arrival of his counsel who was expected later on.

Hence the case is called again at 1 p.m. but even now the applicant's counsel is absent. Applicant is before us and mentions that the Department has done injustice to him. Be that as it may, the relief sought for by the applicant in the main application was for change of cadre from non-industrial to industrial branch. While disposing of that application, we had pointed out that the placement of the applicant from non-industrial to industrial cadre could not be feasible as the applicant was due to retire in January, 1994, before probably any step could be taken by the Department in that behalf. Mainly on that reason, we declined to give any relief to the applicant. Now the position is the applicant has already retired and is therefore in no position to stake a claim for change of cadre. In the circumstances, we find no substance in the Review Application which accordingly is rejected. This order is made in the presence of the applicant whom we have also heard.

Sd-

Scl-

MEMBER (A)

VICE CHAIRMAN

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